

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 65/MP/2013

Subject : Increase in O & M Expenses on account of wage revision and other pay hikes to employees (Executive and Workmen) of NLC Mines linked to NLC`s power stations, Pay revision to CISF personnel posted in NLC mines-Recovery from the beneficiaries of NLC Stations.

Date of hearing : 29.10.2013

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K.Singhal, Member

Petitioner : Neyveli Lignite Corporation Limited, Chennai

Respondents : Tamil Nadu Generation and Distribution Corporation Ltd. and others

Parties present : Shri Anushree Baudhani, Advocate for the petitioner
Shri Auinash Menon, Advocate, NLC
Shri R.Mohan, NLC
Shri N.Murthy, NLC
Shri C.L.Sabrina, NLC
Shri S.Vallinayagam, Advocate, TANGEDCO
Shri N.Sivanandan, TNEB

Record of Proceedings

Learned proxy counsel for the petitioner submitted that arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter. Request made by learned proxy counsel was allowed by the Commission.

2. The petition shall be listed for hearing on 28.11.2013.

By order of the Commission

**SD/-
(T. Rout)
Chief (Law)**